

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-VI**

Item No. 611  
IB-399/ND/2021

**IN THE MATTER OF:**  
**PNB Housing Finance Ltd.**

...PETITIONER

**Vs.**

**Ms. Sangita Arora**

...RESPONDENT

**Section**

**U/s 95(1) of IB Code, 2016**

**Order delivered on 14.03.2023**  
**(Virtual Hearing)**

**Coram:**

**SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)**  
**SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

**For the Petitioner/Applicant**

:Mr. Venancio D'Costa, Adv; Ms.  
Astha, Adv.; Ms. Gauri Goel, Adv.

**For the Respondent**

:Mr. Kanishk Khetan, Adv

**ORDER**

On the request made by Ld. Counsel for both the parties the matter is adjourned by two weeks since the writ petition challenging of vires of Section 95 IBC are pending before the Hon'ble Supreme Court of India. List the matter along with IA/5040/2021 on **14.04.2023**.

**Sd/-**  
**(Rahul Bhatnagar)**  
**Member (T)**

**Sd/-**  
**(Bachu Venkat Balaram Das)**  
**Member (J)**